

Transferred Application No.175/86 of 1986
dated 6/5/86.

Dt: 30 July 1986.

Ganesh Chandra De

.... Applicant

V/s.

Export Inspection Agency-Bombay
and others

.... Respondents

To

The Central Administrative Tribunal,
Flat No.1, 'D' Block,
Hyderabad Estate,
BOMBAY-400 036.

Dear Sirs,

Kindly refer to notice No.175/86 of 1986/883 dated 6.5.1986 regarding Transferred Application on the above matter, wherein we were directed to appear before the Honourable Tribunal on 30th July 1986 at 10.30 a.m. In compliance with the above notice, we presented ourselves before Honourable Shri J.G. Rajadhyaksha, Honourable Member, Central Administrative Tribunal, Bombay, today and we submit as follows:

- (i) that the Export Inspection Agency-Bombay has been established by the Government of India under Section 7 of the Export (Quality Control and Inspection) Act 1963;
- (ii) that the Export Inspection Agency-Bombay is not a Government Department;
- (iii) that we understand, a notification bringing such organisations under the jurisdiction of Central Administrative Tribunal has not so far been issued by the Government of India.

In view of the above position, we submit before the Honourable Member, Central Administrative Tribunal, Bombay that the above matter may kindly be transferred back to Honourable High Court at Bombay.

Yours faithfully,

Ganesh
(G.C. De)
Applicant 30.7.86

M. Krishnan
(M. K. Unnikrishnan)
Additional Director
(Respondent)

BOMBAY
30.7.86